

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3869
ANSWERED ON:24.08.2004
PVT. SELF FINANCED PROFESSIONAL COLLEGES
Thomas Shri P.C.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a legislation regarding control on managements of private Self Financed Professional Colleges passed by Kerala Legislative Assembly has been received by the Government for inclusion in the 9th Schedule of Indian Constitution;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI)

(a) to (c): The Government of Kerala has forwarded to the Central Government the Kerala Self Financing Professional Colleges (Prohibition of Capitation Fees and Procedure for Admission and Fixation of Fees) Act, 2004 for inclusion in the Ninth Schedule to the Constitution. The Act aims at prohibiting Capitation Fee and to lay down the procedure for admission of students and fixation of fees structure in the self financing professional colleges in the State of Kerala and for matters incidental thereto. The State Government's proposal has been received only recently and so far, comments of the University Grants Commission have been called for in the matter.